

Fake complaints of violation of human rights by prisoners

974. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the action taken by Central Government in consultation with State Governments and National Human Rights Commission to stop bogus complaints by prisoners for violation of Human Rights against jail authorities, as there are rising number of cases of such fake complaints to create unnecessary pressure on jail authorities;

(b) whether Government is aware about the fact that many a times, criminal prisoners have physically attacked jail authorities and threatened to complain in Human Rights Commission, which demoralises jail security personnel; and

(c) if so, the action taken to curb such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) There is an active grievance redressal system in all the prisons in terms of the Comprehensive Advisory on Prison Administration dated 17-07-2009 issued by the Government of India which provides a mechanism for the prisoners to air their complaints/ grievances to the authorities at various levels as a means to avoid any bogus complaints.

(b) and (c) National Human Rights Commission (NHRC) have not received any complaints from jail authorities of States/UTs about physical attack by prisoners on jail authorities or their threatening to complain against the authorities to the NHRC.

Illegal arms in possession of militants/terrorists

975. SHRI P. BHATTACHARYA:

SHRI ANIL DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that militants/terrorists are in possession of large number of illegal arms and ammunition at their disposal and if so, the estimated number and types of such fire arms;

(b) how many illegal firearms have been recovered/confiscated and number